

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 190/MP/2022

Subject : Petition under Section 79(1)(a) and 79(1)(f) of the Electricity Act, 2003 read with Clause 10.2.2 of the Power Purchase Agreement dated 31.3.2016

Date of Hearing : **11.8.2023**

Coram : Shri Jishnu Barua, Chairperson
Shri I. S. Jha, Member
Shri Arun Goyal, Member
Shri P. K. Singh, Member

Petitioner : NTPC Limited (NTPC).

Respondents : Rajasthan Urja Vikas Nigam Limited (RUVNL) and 3 Ors.

Parties Present : Ms. Shikha Ohri, Advocate, NTPC
Ms. Surbhi Gupta, Advocate, RUVNL

Record of Proceedings

At the outset, learned counsel for the Petitioner prayed for an adjournment to file its rejoinder to the reply filed by the Respondent No.1, RUVNL. The said request was not opposed by the learned counsel for the Respondent. Accordingly, the matter was adjourned.

2. The Commission permitted the Petitioner to file its rejoinder to the reply filed by the Respondent, RUVNL within two weeks, with a copy to the Respondents.
3. The Petition shall be listed for hearing on **4.10.2023**.

By order of the Commission
SD/-
(T.D. Pant)
Joint Chief (Law)